

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 606**  
**IB-841/ND/2022**

**IN THE MATTER OF:**  
**M/s. Globe Fincap Ltd.**

**...PETITIONER**

**Vs.**

**M/s. CHP Finance Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 19.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :  
**For the Respondent/Corporate Debtor** :Mr. Gautam Singhal, Mr. Sudhir  
Nagar and Mr. Rajat Chaudhary,  
Advs.

**ORDER**

**IA/2693/2023**

This application has been filed by the Corporate Debtor who was set ex parte vide order dated 19.04.2023 seeking setting aside of the ex parte order. We have heard the submissions made by the Counsels for both the parties, the order dated 19.04.2023 is set aside. The Corporate Debtor is permitted to file reply affidavit to the main mater within one week. Rejoinder, if any, may be filed by the Applicant within 2 weeks thereafter. List the matter for final arguments on **14.07.2023**, subject to the payment of Rs.10,000/- (Prime Minister's Relief Fund) to the Ld. Counsel appearing for the Corporate Debtor.

**IA allowed.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**